

Criminal Procedure Bill, 1970, in the vacancies caused by the retirement of Shri Akbar Ali Khan, Shri G. R. Patil, Shri Sinam Krishna Mohan Singh, Shri K. P. Mallikarjunudu, Shri Suresh J. Desai and Shri A. D. Mani from the membership of the Rajya Sabha on the 2nd April, 1972 :—

1. Shri Narayanarao Haribhau Kumbhare
2. Shri B.P. Nagaraja Murthy
3. Shri Anand Narain Mulla
4. Shri G.R. Patil
5. Sardar Amjad Ali
6. Shrimati Sumitra G. Kul-karni."

The question was put and the motion was adopted.

**MOTION REGARDING APPOINTMENT
OF MEMBERS OF THE RAJYA
SABHA TO THE JOINT COM-
MITTEE OF THE HOUSES
ON THE PREVENTION
OF WATER POLL-
UTION BILL,
1969**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (DR. DEBIPRASAD CHATTOPADHYAYA): Sir, I beg to move :

That the following Members of the Rajya Sabha be appointed to the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, in the vacancies caused by the resignation and retirement respectively, of Shri Baharul Islam and Shri Krishan Kant from the Membership of the Rajya Sabha and the death of Shri M.H. Samuel :—

1. Shri Krishan Kant
2. Dr. Rajat Kumar Chakrabarti
3. Shri Nuthalpati Joseph

The question was put and the motion was adopted.

**THE CONSTITUTION (AMENDMENT)
BILL, 1972**

*(To amend the First Schedule and the
Fourth Schedule)*

SHRI DWIJENDRALAL SEN GUPTA
(West Bengal) : Sir, I move :

"That leave to introduce a Bill further to amend the Constitution of India be granted."

The question was put and the motion was adopted.

SHRI DWIJENDRALAL SEN GUPTA:
Sir, I introduce the Bill.

**THE INDIAN SUCCESSION (AMEND-
MENT) BILL, 1972**

(Substitution of section 37)

SHRI K. CHANDRASEKHARAN
(Kerala) : Sir, I move :

"That leave to introduce a Bill further to amend the Indian Succession Act, 1925 be granted."

The question was put and the motion was adopted.

SHRI K. CHANDRASEKHARAN :
Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN : The Chairman has permitted four Members to make certain points here. I shall call them in that order. First Sardar Amjad Ali.

**REFERENCE TO RE-OPENING OF
MARTIN LIGHT RAILWAY**

SARDAR AMJAD ALI (West Bengal) :
Mr. Deputy Chairman, I beg to draw the attention of the honourable Railway Minister to the affairs of the Martin Light Railway which is a concern which was opened in the year 1897. It is the only way of communication for the districts of Howrah.

[Sardar Amjad Ali]

and Hooghly in the State of West Bengal. As you all know, Sir, this concern was closed on the 1st January, 1971. While it was being closed various sections of this august House made an impression upon the Railway Ministry to interfere in its affairs in a manner that the railway could be re-opened. During the last election the party which has taken over Government in West Bengal and to which I also belong, made a public commitment that the railway would be re-opened very soon, soon after the party takes office in West Bengal. In a meeting held on the 9th March this year the Prime Minister also gave the people of the districts of Howrah and Hooghly to understand that this railway would be re-opened. In the meantime the Government of West Bengal has also been in a position to take a decision about re-opening of this Light Railway. Yesterday, I received a telegram from one of my friends, Mr. Mrigen Mukherjee, who happens to be a Member of the Legislative Assembly of West Bengal, saying, "POST AND TELEGRAPHS DISMANTLING EQUIPMENT () WE ARE EXPECTING RE-OPENING OF MARTIN LIGHT RAILWAY VERY SHORTLY (.)", and he is soliciting intervention of this House. The people of these districts expected that this Martin Light Railway would be opened very soon. But in the meantime, I believe, the management of the company has started creating an atmosphere so as to cause tension in the minds of the people of the locality that this railway will not be opened, and to cause a slur on the present Government. So, through you, Mr. Deputy Chairman, I would request the honourable Railway Minister to interfere in the matter so that this railway is re-opened early and this sort of intervention by the company's management is stopped.

REFERENCE TO REFUGEES ENTERING RAJASTHAN FROM WEST PAKISTAN

श्री जगदीश प्रसाद माथुर (राजस्थान) :
उपाध्यक्ष महोदय, मैं सरकार का ध्यान भारत और पाकिस्तान युद्ध के कारण जो राजस्थान की सीमा में स्थिति बनी है उसकी ओर

आकर्षित करना चाहता हूँ। उपाध्यक्ष महोदय, हमारी फौज सिन्ध के क्षेत्र में बड़ी थी और एक बहुत बड़े हिस्से पर हमारी सेनाओं ने कब्जा किया। युद्ध के समय और युद्ध के पूर्व उम क्षेत्र के बहुत से लोग हमारे प्रदेश में आए। बंगाल के शरणार्थियों की क्या स्थिति थी, यह सबको पता है, लेकिन आज राजस्थान के अन्दर सिन्ध प्रदेश से आए। लाख शरणार्थी है।

उन शरणार्थियों की दृष्टि से सरकार ने ऐसा लगता है कि उन के प्रति उपेक्षा का भाव दिखाया है। उन के लिए कैपों का पूरा कोई इंतजाम नहीं है, उन के लिए दवाईयों का कोई इंतजाम नहीं है, और वहाँ सबसे बड़ी समस्या पीने के पानी की है। यह रेगिस्तानी इलाका है और वहाँ की सब से बड़ी कोई समस्या है तो वह पीने के पानी की है। आज उन कैपों के अन्दर पीने के पानी का कोई इंतजाम नहीं, उनके राशन का कोई उचित इंतजाम नहीं। जो वहाँ चोटन का कैप था उसके लोगों को सरकार की तरफ से नोटिस दे दिया गया है कि तुम्हारे कैप को एक सप्ताह के अन्दर बद करने वाली है सरकार और उस के बाद उन का राशन पानी बंद कर दिया जाएगा। इस कारण से वहाँ एक भयंकर स्थिति पैदा हो गयी है। मेरे पास चोटन से तार आया है श्री शोभसिंह जी का, उन्होंने लिखा है कि चोटन में जो दुकानदार थे, पाकिस्तान से शरणार्थियों के आने के बाद उन्होंने यहाँ कुछ दुकानें लगा ली थीं, उन की दुकानों को सीज कर लिया गया है, उनके माल को जब्त कर लिया गया है, और वहाँ सरकार ने अपनी ओर से कोई व्यवस्था नहीं की। पाकिस्तान की करेंसी लेकर शरणार्थी वहाँ पर आये थे। उस को बदल कर उनको सरकार को हिन्दुस्तान की करेंसी देना चाहिए थी, लेकिन ऐसा नहीं किया गया। आज उन के पास पाकिस्तानी करेंसी है और उस का कोई इंतजाम सरकार ने नहीं किया है और उस से ज्यादा वहाँ की हालत खराब है जहाँ हमारी सेनाओं का आकूपेशन है। जब हम ने वहाँ कब्जा किया था तो हमारे राजस्थान के मुख्य मंत्री श्री